

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:201
ANSWERED ON:22.11.2006
REHABILITATION AND RESETTLEMENT POLICY FOR COAL
Mahto Shri Tek Lal

Will the Minister of COAL be pleased to state:

- (a) Whether the Government is contemplating to modify the rehabilitation and resettlement policy for Coal Sector;
- (b) if so, the reasons therefor ; (
- (c) the details of main changes proposed to be made ;
- (d) whether modified policy for Coal Sector is proposed to be implemented throughout the country including the States of Orissa and Jharkhand;
- (e) the time by which the said policy is likely to be implemented;
- (f) the number of displaced families rehabilitated during the last three years in various ancillary companies of the Coal India Limited and the number of applicants waiting for rehabilitation;
- (g) whether the Government proposes to launch any special rehabilitation campaign for the disposal of pending applications; and
- (h) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY COAL (DR.DASARI NARAYANA RAO)

(a): No, Sir.

(b) to (e): Do not arise in view of reply to (a) above.

(f): The number of displaced families rehabilitated during the last three years in various subsidiaries of CIL and the number of applicants waiting for rehabilitation are as under:

Company	No. of displaced families rehabilitated.	No. of applicants waiting for rehabilitation.
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1.Eastern Coalfields Ltd. 533 2600

2.Bharat Coking Coal Ltd. 31 122

3.Central Coalfields Ltd. 212 6784

4.Western Coalfields Ltd. 2367 2946

5.South Eastern Coalfields Ltd 1266 1287

6.Mahanadi Coalfields Ltd. 1284 2079

(g) and (h) : Resettlement of displaced families is a continuous process and implemented in phases as per progress of mining activities. Project Affected Families (PAFs) are not dispossessed unless resettlement and rehabilitation benefits are provided as per CIL's Rehabilitation and Resettlement (R&R) Policy. The programme of disposal of pending application subsidiary-wise is as under:

1. Eastern Coalfields Ltd. (ECL): In ECL, no such pending rehabilitation cases are there where land have been taken into possession by ECL and resettlement benefits have not been provided. The cases of 2600 families whose land is yet to be taken into possession will be dealt with as per the R&R Policy of CIL.

2. Bharat Coking Coal Ltd. (BCCL): 122 families provided company's quarters temporarily. Other benefits are given as per R&R Policy of CIL.

3. Central Coalfields Ltd. (CCL): Presently, there are no pending cases. PAFs will be provided R&R benefits in phases with the progress of mining activities and thereafter they will be physically displaced. The cases of 6784 families will be taken up accordingly.

4. Western Coalfields Ltd. (WCL): R&R benefits are provided accordingly to progress of mining activities necessitating requirement of land in phases. Out of 2946 families who will be physically displaced in future, 1801 families have already opted for one time cash grant of Rs. 0.50 lakh. Balance rehabilitation of 1145 families is spread over eight projects, out of which in two projects shifting is in progress.

5. South Eastern Coalfields Ltd.(SECL): R&R benefits are provided according to progress of mining activities necessitating requirement of land in phases. Out of 1287 families who will be physically displaced in future, 849 families have already opted for one time cash grant of Rs. 0.5 lakh.

6. Mahanadi Coalfields Ltd. (MCL): R&R benefits are provided according to progress of mining activities necessitating requirement of land in phases.

7. Northern Coalfields Ltd. (NCL) : R&R benefits are provided according to progress of mining activities necessitating requirement of land in phases. Out of 996 families who will be physically displaced in future, 702 families have already opted for one time cash grant of Rs. 0.5 lakh. Area of household of 31 families is required for mining operation immediately for which action has been initiated to shift these families.